TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE CAZETTE OF INDIA

GOVERNMENT OF INDIA

DEFARING OF REVENUE AND BANKING

NEW DELSI: FET 8th February, 1977.

NOTIFICATION (INCOME—TAX)

NO.1652 (F.NO.404/28/77-ITCC): In exercise of the powers conferred under Sub-clause (iii) of Clause (44) of Section 2 of Inconstant Act, 1961 (43 of 1961), the Central Government hereby authorises Shri B.V.Yawalkar, who is a Gazetted Officer of the Central Government; to exercise the powers of the Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri B.V. Yawalkar takes over as Tax Recovery Officer.

Sd/-(H. Venkateraman)

Deputy Secretary to the Government of India

The Manager, Government of India Press, New Delhi.

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DEPARTMENT OF REVENUE AND BANKING

NEW DELET: TE 8th Pebruary,

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GOVERNMENT OF INDIA

DEFAMINENT OF REVENUE AND BANKING

NEW DELEI: To 8th Hebruary, 1977.

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> Sd/ (H. Venkataraman)

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